

#### KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY EIGHTH SESSION

# THE KARNATAKA CINE AND CULTURAL ACTIVISTS (WELFARE) (AMENDMENT) BILL, 2025

(LA Bill No. 72 of 2025)

A Bill to amend the Karnataka Cine and Cultural Activists (Welfare) Act, 2024.

Whereas it is expedient to amend the Karnataka Cine and Cultural Activists (Welfare) Act, 2024(Karnataka Act 46 of 2024)for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India, as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Karnataka Cine and Cultural Activists (Welfare) (Amendment) Act, 2025.
  - (2) It shall come into force at once.
- **2. Amendment of section 11.-** In the Karnataka Cine and Cultural Activists (Welfare) Act, 2024(Karnataka Act 46 of 2024) (hereinafter referred to as the Principal Act), in section 11,-
- (i) for the heading "Duties of employer.-", the heading "Duties of the establishment owner.-"shall be substituted;
- (ii) under the heading **"Duties of the establishment owner"** as so substituted, for the words "every employer", the words "every establishment owner", shall be substituted; and
- (iii) in clause (b), for the words "tenth day of the month", the words "tenth day of the succeeding month", shall be substituted.
  - **3. Omission of section 18.-** In the Principal Act, section 18 shall be omitted.

### STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Cine and Cultural Activists (Welfare) Act, 2024 (Karnataka Act 46 of 2024) to,-

- (i) use the word establishment owner instead of employer; and
- (ii) omit the provisions relating to compounding of offences.

Hence, the Bill.

## FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

**SANTOSH S LAD**MINISTER FOR LABOUR

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

#### **ANNEXURE**

# Extract from the Karnataka Cine and Cultural Activists (Welfare) Act, 2024 (Karnataka Act 46 of 2024)

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- 11. Duties of employer.- Every employer shall be required to,-
- (a) deposit the amount of Cine and Cultural Activists welfare cess levied as per section 9 by tenth day of each calendar month; and
- (b) submit half yearly return in such form as may be prescribed, by tenth day of month including all information as may be prescribed, through online or web portal designed for this purpose.

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- **18. Compounding of offences.-** (1) Any offence punishable under this Act may either before or after the institution of prosecution, be compounded by such officers or authorities and for such amount as the State Government may, by notification in the Gazette, specify in the behalf: Provided that, such amount of composition shall be credited to the Fund established under section 8 of this Act.
- (2) Nothing contained in sub-section (1) shall apply to an offence committed by a person for the second time or thereafter within a period of three years from the date- 10 (a) of commission of a similar offence which was earlier compounded; (b) of commission of a similar offence for which such person was earlier convicted.
- (3) Every officer referred to in sub-section (1) shall exercise the powers to compound an offence, subject to the direction, control and supervision of the State Government.
- (4) Every application for the compounding of an offence shall be made in such manner as may be prescribed.
- (5) Where any offence is compounded before the institution of any prosecution, no prosecution shall be instituted in relation to such offence, against the offender in relation to whom the offence is so compounded.

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